

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 245 OF 2018 &
IA NOS. 981 & 1518 OF 2018

Dated: 30th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Corpn. Ltd **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr **Respondent(s)**

Counsel for the Appellant(s) : Mr. Shruti Awasthi
Mr. Amit Bute

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Mr. Ashish Verma
Mr. Subir Kumar
Ms. Srishti Thukra
Ms. Anika Madhura for R-2

ORDER
(IA No. 1518 of 2018- Delay in filing reply)

Learned counsel, Mr. M.G. Ramachandran, appearing for the second Respondent submitted that, there is a delay of 14 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

APPEAL NO. 245 OF 2018 &
IA NO. 981 OF 2018

Learned counsel, Ms. Stuti Awasthi, appearing for the Appellant prays for six weeks time to enable her to file her rejoinder submission in this case.

Submission made by learned counsel for the Appellant, as stated supra, is placed on record.

Learned counsel appearing for the Appellant is permitted to file her rejoinder submission in this case on or before 11.12.2018, after duly serving copy to the appearing Respondents.

List the matter on **17.12.2018**, as agreed by the learned counsel for the appearing parties.

(S.D. Dubey)
Technical Member

vt/js

(Justice N.K. Patil)
Judicial Member